

**Profit making Public Sector
Undertakings**

*158. SHRI PRABHU DAYAL KATHERIA: will the PRIME MINISTER be pleased to state:

(a) the names of Public Sector Undertakings earning profit at present;

(b) the profits earned by each undertaking during 1993-94;

(c) whether the Government propose to hand over the profit earning undertaking to the private sector; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAH): (a) and (b): During 1992-93, upto which period duly information is available, 131 Central Public Sector Enterprises earned a profit of Rs. 7346 crores. The names of each enterprise and the net profit earned have been detailed in Statement No. 7 A of Volume-I of Public Enterprises Survey for 1992-93 placed on the Table of the House on 23.2.1994.

(c) and (d) No. such proposal is under consideration.

[English]

Surplus Land to Landless Poor

*159. SHRI PROBIN DEKA: will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the problem of unauthorised

encroachments on a sizeable area of surplus land earmarked for the landless poor;

(b) if so, the steps being taken to remove such encroachments;

(c) whether the accountability for such encroachments has been fixed on the officials responsible for distribution of such land to landless poor; and

(d) if so, the number of officials found guilty and the action taken by the Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI RAMESHWAR THAKUR): (a): No specific complaints have been received by this Ministry regarding encroachments on surplus land.

(b) to (d): Question does not arise.

Foreign Investment

*160. SHRI SANDIPAN BHAGWAN THORAT: will the PRIME MINISTER be pleased to state:

(a) whether the Foreign Investment Promotion Board (FIPB) has asked the Department of Industrial Development and other concerned Ministries to review various laws and procedures to improve the inflow of foreign funds/investment;

(b) if so, the details thereof;

(c) whether the Government are considering a time bound action plan in this regard; and

(d) if so, the details of foreign investment proposals cleared during each of the last three years State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY). (SHRIMATI KRISHNA SAHI): (a) to (c): Yes, Sir. The Foreign Investment Promotion Board at their meeting held on 19th December, 1992 had, inter-alia, considered the streamlining of procedures for foreign investment. It was decided that Department of Industrial Development in consultation with different concerned Government Departments would submit a report in the first week of January, 1993 to the Board regarding existing procedures and scope for simplification including those involving post approval formalities.

The report was submitted to the Board in January, 1993 suggesting simplification of forms and streamlining of procedures including those relating to state level regulations, clearances and procedures. Inter-action with State Govts. and others concerned with a view to remove bottlenecks is an on-going process.

(d): Details of foreign investment approvals are as under:

<i>Year</i>	<i>Number of foreign investment approvals</i>	<i>Foreign investment involved in the approvals (Rs. in Crores)</i>
1991	289	534.11
1992	692	3887.54
1993	785	8859.33
1994	439	2454.71

State-wise data of foreign investment approval prior to 1993 was not maintained. State-wise distribution of proposals approved from January, 1993 to June, 1994 are as below:-

MAHARASHTRA	192
TAMIL NADU	130
BIHAR	5
ANDHRA PRADESH	78
GUJARAT	60
UTTAR PRADESH	44
KARNATAKA	77
HARYANA	61
DELHI	134
KERALA	12
MADHYA PRADESH	24
DAMAN & DIU	5
RAJASTHAN	40
WEST BENGAL	32
DADRA & NAGAR HAVELI	4
PUNJAB	14
ORISSA	14
GOA	13
PONDICHERRY	9
CHANDIGARH	4

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	HIMACHAL PRADESH	5	(d) the steps taken to avoid such recurrences?
	ANDAMAN & NICOBAR	1	
	ASSAM	2	THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLI KARJUN): (a) Yes, Sir.
	OTHERS (includes cases where location not decided/indicated by the applicant)	264	

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Clashes between Army Jawans and Civilians

1453. SHRI SYED SHAHABUDDIN: will the ~~Prime~~ MINISTER be pleased to state:

(a) whether the Government have taken note of the growing incidents of clashes between the Army Jawans, on the one hand and police personnel and members of the public, on the other in various parts of the country;

(b) if so, the brief particulars of such incidents that have taken place during 1993 and 1994 upto 30 June, 1994 including casualties and damages, caused;

(c) whether each of the incident has been enquired into by the Army authorities or jointly by the Army and the Civil authorities and if so, the results of each of the enquiry; and

(b) and (c): A Statement containing details of incidents of clashed between the Army personnel, Police personnel and/or members of public, during 1993 and 1994 (upto 30.6.94) is attached. The statement also indicates the action taken in each case. Formal Courts of Inquiry have been ordered in all cases except those where mutual compromise was reached between the parties. In major incidents of clashed involving the Army personnel and Police/ Public, Joint Inquiries, in co-operation with the civil authorities, have been conducted. FIRs have also been lodged with the police, wherever required.

(b) The Chiefs of the three Services have been given guidelines to prevent incidents of such clashed in future. Army authorities also maintain regular liaison with the civil authorities to ensure harmonious relations between the Army and the Police personnel. Whenever any dispute arises, Army authorities also take appropriate corrective measures, in co-operation with the civil authorities.